

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 143(ND)/2007

IN THE MATTER OF:

Mr. Sharvan Kumar Choudhary

.....Petitioner

v.

Registrar of Companies

.....Respondent

SECTION : UNDER SECTION 252(3) of the Companies Act

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

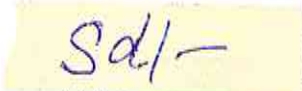
Hon'ble Member (T)

For the Petitioner(s)

ORDER

The matter has been called twice. No one is present on behalf of petitioner either in pre-lunch session or in the post lunch session.

Consequently, the petition is dismissed for non-prosecution.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

24.07.2017

Vineet